

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3126
ANSWERED ON:11.12.2014
MISUSE OF LAND ACQUISITION LAW
Jadhav Shri Prataprao Ganpatrao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether cases relating to the misuse of the Land Acquisition Laws by the State Governments have come to the notice of the Union Government during the last three years and the current year;
- (b) if so, the details thereof, State/UT wise;
- (c) whether the Government proposes to conduct any investigation into these cases in the interest of farmers; and
- (d) the follow up action proposed to be taken based on the outcome of the investigation?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (d): Union Government has no jurisdiction over issues relating to mis-use of land acquisition laws by State governments. If land acquisition laws are violated by the State governments, the remedy lies under the Act to approach a court of law/judicial authority for redressal. Complaints relating to non-adherence to the provisions of land acquisition laws are periodically received by the Union government and are in turn forwarded to appropriate State Government for action as per law. National Monitoring Committee for Rehabilitation and Resettlement has been established for reviewing and monitoring the implementation of rehabilitation and resettlement scheme or plans under this The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 and National Rehabilitation and Resettlement Policy, 2007. However, so far no complaint falling under section 48 of the Act has been received by the Union government as the implementation of this Act has begun only recently.